

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI**

COURT-I

Date of Hearing/Decision : **09.01.2017**

Customs Appeal No. C/53063/2015 -CU(DB)

[Arising out of the order in original No. 76/2015/SRB/Commr/98 dated 27.03.2015 passed by Commissioner of Customs (Air Cargo Import), New Delhi]

Wipro Limited

... Appellants

Vs.

Commissioner of Customs, New Delhi.

... Respondent

Appearance:

Rep. by - None for the appellant

Rep. by - Shri Govind Dixit, DR for the respondent

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Final Order No. 50206 / 2017

Per Justice Dr. Satish Chandra

Shri Govind Dixit, Ld. D.R. appeared for the respondent- Revenue. Neither anybody appeared on behalf of the appellant-assessee nor any adjournment application is filed. It shows that appellant-assessee are not interested to pursue the appeal.

2. It may be mentioned that as per maxim, VIALATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeals are dismissed for default.

[Order dictated & pronounced in open court]

(V. Padmanabhan)
Member (Technical)

(Justice Dr. Satish Chandra)
President